

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

545/252/ND/2018

In the matter of :
Utiba Software (India) Pvt. Ltd

....PETITIONER

SECTION

Under Section 252

Order delivered on 16.7.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor: Mr. Mukesh Sukhija, Mr. Anil Nandwani, Advocates
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned authorized representative for the Appellant is present. During the course of arguments, it is represented by Ld. AR for the appellant that Notices as required to be given under the provisions of Section 248 of the Companies Act, 2013 prior to striking off have not been given by respondent ROC. However, the said representation made by the Appellant is vehemently opposed by the respondent ROC and seeks some time to produce the proof for having effected the service upon the appellant and its Director prior to striking off as required under Section 248 of the Companies Act, 2013. In view of the said representation, 10 days time is granted to file the same by ROC.

List on 06.8.2018.

-Sd/-

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

-Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit